Amendment of labour laws

555. SHRI P. BHATTACHARYA: SHRI RAJMANI PATEL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the labour laws which Government is now considering to amend;
- (b) whether any comprehensive law is being considered to be made for landless labourers; and
- (c) whether there is any proposal to make a law with a view to recognise all the registered labour unions?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security; and Occupational Safety, Health and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws.

- (b) All the 4 Labour Codes contain provisions relating to wage, social security, safety, health and grievance redressal mechanism for workers.
- (c) The provision relating to recognition of trade unions is included in the draft Labour Code on Industrial Relations.

Suggestion to fill up of vacancies

†556. CH. SUKHRAM SINGH YADAV: SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether any suggestion is given by Ministry to concerned departments to fill up vacancies for which there has been a delay in the country;
- (b) the steps taken by Ministry to provide employment to unemployed persons and arresting the trend of unemployment in the country; and
- (c) whether it is a fact that for long time there has been a delay in filling up vacant posts through new recruitment and there are also the cases of delay in declaration of results for the new recruitment taking place in the country?

[†]Original notice of the question was received in Hindi.